

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-102
Appeal/227/252/ND/2023

IN THE MATTER OF:

Sadguru Finman Pvt. Ltd.

....Applicant

Vs.

RoC & Anr.

.....Respondent

SECTION

U/s 252

Order delivered on 13.09.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Karan Gandhi, Adv.

For the Respondent :

ORDER

This is an appeal under Section 252(3) of the Companies Act, 2013 filed by one of the creditor for revival of a company whose name was struck down in terms of the Section 248 of the Companies Act, 2013. Ld. Counsel for the Petitioner sought time to amend the memo of parties to include the name of the Directors of the struck down company so that the matter can be effectively adjudicated. One week time is granted for the same. List the matter on **11.10.2023.**

**S/d-
(RAHUL BHATNAGAR)
MEMBER (T)**

**S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)**